N O T I C E

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that the **Division Bench of Hon'ble Shri. Justice K. R. Shriram and Hon'ble Shri. Justice A. S. Doctor (Court Room No. 13)** has issued the following directions:

1) The hearing of the Petitions involving the following issue are listed on 29th July, 2022 on the Daily Supplementary Board :

"Challenge to inaction on the part of the GST authorities / Goods and Services Tax Network in addressing grievance of filing / rectifying TRAN-1 and TRAN-2 for transition of input tax credit under Section 140 of the Central Goods and Service Tax Act, 2017 read with Rule 117 of the Central Goods and Service Rules, 2017."

2) Advocates and parties appearing in person who have filed petitions involving the above mentioned issue may get their matters circulated for that day i.e., 29th July, 2022 **latest by 28th July, 2022**.

3) All such advocates and parties in person who have sought / are seeking circulation for 29th July, 2022 shall have respondents served with intimation of such circulation along with copy of the petition well in advance.

Dated this 26th July 2022

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay